

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10452/2019

(Arising out of impugned final judgment and order dated 07-01-2019 in CRLA No. 2157/1986 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NETRA PAL & ORS.

Respondent(s)

Date : 24-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In spite of our order passed on 07.07.2023, the respondents go unrepresented.

Let bailable warrant be issued against them for Rs.10,000/- through the concerned S.H.O.

List for their appearance on 21.08.2023.

Registry to take further action.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR